

Public Announcement

Corporate Debtor: ESSENTIAL LOGISTICS PRIVATE LIMITED

Particulars	Karnataka	West Bengal	Delhi
Date of Publication	22.06.2025	23.06.2025	23.06.2025
Language-1	English	English	English
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Name of Newspaper	Kannada Prabha	Amar Bangla	Jansatta



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**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ESSENTIAL LOGISTICS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of corporate debtor	ESSENTIAL LOGISTICS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	4th September 2018
3	Authority under which corporate debtor is incorporated / registered	REGISTER OF COMPANIES - BANGALORE
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63030KA2018PTC115981
5	Address of the registered office and principal office (if any) of corporate debtor	No. 68, Opp. KBD Bommanahalli Village, Nelamangala Taluk, Bengaluru, Karnataka, 562123
6	Insolvency commencement date in respect of corporate debtor	12-June-2025 (Copy of NCLT Order uploaded on 20-6-2025)
7	Estimated date of closure of insolvency resolution process	9th December 2025
8	Name and registration number of the insolvency professional acting as interim resolution professional	ADDANKI HARESH IBBI/IPA-001/IP-P01064/2017-2018/11757
9	Address and e-mail of the interim resolution professional, as registered with the Board	No.36/1, 2nd floor, Munivenkatappa Complex Bellary Road, Ganga Nagar Bangalore - 560032 addanki.haresh@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	No.36/1, 2nd floor, Munivenkatappa Complex Bellary Road, Ganga Nagar Bangalore - 560032. cirp.essential@gmail.com
11	Last date for submission of claims	04-07-2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ESSENTIAL LOGISTICS PRIVATE LIMITED on 12-06-2025 (Copy of Order received on 20-Jun-25).

The creditors of ESSENTIAL LOGISTICS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 4-07-2025 to the interim professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

ADDANKI HARESH
Interim Resolution Professional for
Essential Logistics Private Limited

Date:22-06-2025
Place: Bangalore

Reg.No.IBBI/IPA-001/IP-P01064/2017-2018/11757

AFA Valid upto 31-12-2025



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AFA Valid upto 31-12-2025

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ಸಾರ್ವಜನಿಕ ಘೋಷಣೆ

(ದಿವಾಳಿತನ ಮತ್ತು ದಿವಾಳಿತನ ಮಂಡಳಿಯ ನಿಯಮ 6 ರ ಅಡಿಯಲ್ಲಿ (ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಗಳಿಗೆ ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆ) ನಿಯಮಾವಳಿಗಳು, 2016)

ನಿರ್ವಾಹಕರ ಗಮನಕ್ಕಾಗಿ

ಎಸೆನ್ಸಿಯಲ್ ಲಾಜಿಸ್ಟಿಕ್ಸ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್

ಸಂಬಂಧಿತ ಭಾಗಗಳು

1	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ಹೆಸರು	ಎಸೆನ್ಸಿಯಲ್ ಲಾಜಿಸ್ಟಿಕ್ಸ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್
2	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಸಂಯೋಜನೆಯ ದಿನಾಂಕ	4ನೇ ಸೆಪ್ಟೆಂಬರ್ 2018
3	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನನ್ನು ಸಂಯೋಜಿಸಿದ / ನೋಂದಾಯಿಸಿದ ಅಧಿಕಾರ ಕಾರ್ಪೊರೇಟ್ ಐಂಡೆಕ್ಸಿಂಗ್ ಸಂಖ್ಯೆ / ಲಿಮಿಟೆಡ್	ಕಂಪನಿಗಳ ನೋಂದಣಿ - ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ
4	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಹೊಣೆಗಾರಿಕೆ ಗುರುತಿಸುವಿಕೆ ಸಂಖ್ಯೆ	U63030KA2018PTC115981
5	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ನೋಂದಾಯಿತ ಕಚೇರಿ ಮತ್ತು ಪ್ರಧಾನ ಕಚೇರಿಯ ವಿಳಾಸ (ಯಾವುದಾದರೂ ಇದ್ದರೆ)	ನಂ. 68, ಎದುರು. ಕೆ ಬಿ ಡಿ ಬೊಮ್ಮನ ಹಳ್ಳಿ ಗ್ರಾಮ, ನೆಲಮಂಗಲ ತಾಲೂಕು, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ, 562123
6	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿವಾಳಿತನ ಆರಂಭದ ದಿನಾಂಕ	12-06-2025 (20-6-2025 ರಂದು ಅಪ್ ಲೋಡ್ ಮಾಡಲಾದ NCLT ಆದೇಶದ ಪ್ರತಿ)
7	ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಮುಚ್ಚುವ ಅಂದಾಜು ದಿನಾಂಕ	09-12-2025
8	ದಿವಾಳಿತನ ವೃತ್ತಿಪರರ ಹೆಸರು ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ, ಮಧ್ಯಂತರ ರೆಸಲ್ಯೂಶನ್ ವೃತ್ತಿಪರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತದೆ	ಅಧ್ಯಂತರಿ ಹರೀಶ್ IBBI/IPA-001/IP-P01064/ 2017-2018/11757
9	ಮಂಡಳಿಯಲ್ಲಿ ನೋಂದಾಯಿಸಿದಂತೆ ಮಧ್ಯಂತರ ನಿರ್ಣಯ ವೃತ್ತಿಪರರ ವಿಳಾಸ ಮತ್ತು ಇ-ಮೇಲ್	ನಂ .36/1, 2 ನೇ ಮಹಡಿ, ಮುನಿವೆಂಕಟಪ್ಪ ಕಾಂಪ್ಲೆಕ್ಸ್, ಬಳ್ಳಾರಿ ರಸ್ತೆ, ಗೋರಾ ನಗರ, ಬೆಂಗಳೂರು-560032 addanki.haresh@gmail.com
10	ಮಧ್ಯಂತರ ರೆಸಲ್ಯೂಶನ್ ವೃತ್ತಿಪರರೊಂದಿಗೆ ಪತ್ರವ್ಯವಹಾರಕ್ಕಾಗಿ ಸಂಪರ್ಕಿಸಲು ಬಳಸಬೇಕಾದ ವಿಳಾಸ ಮತ್ತು ಇ-ಮೇಲ್	ನಂ .36/1, 2 ನೇ ಮಹಡಿ, ಮುನಿವೆಂಕಟಪ್ಪ ಕಾಂಪ್ಲೆಕ್ಸ್, ಬಳ್ಳಾರಿ ರಸ್ತೆ, ಗೋರಾ ನಗರ, ಬೆಂಗಳೂರು-560032 cirp.essential@gmail.com
11	ಹಕ್ಕುಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ	04-07-2025
12	ಸಾಲಗಾರರ ವರ್ಗಗಳು, ಯಾವುದಾದರೂ ಇದ್ದರೆ, ಸೆಕ್ಷನ್ 21 ರ ಉಪ-ವಿಭಾಗ (6A) ನ ಪರಿಚಯ (b) ಅಡಿಯಲ್ಲಿ ಮಧ್ಯಂತರ ರೆಸಲ್ಯೂಶನ್ ವೃತ್ತಿಪರರಿಂದ ಖಚಿತಪಡಿಸಿಕೊಳ್ಳಲಾಗಿದೆ	ಅನ್ವಯಿಸುವುದಿಲ್ಲ
13	ದಿವಾಳಿತನ ವೃತ್ತಿಪರರ ಹೆಸರುಗಳು ಒಂದು ವರ್ಗದಲ್ಲಿ ಸಾಲಗಾರರ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಗುರುತಿಸಲಾಗಿದೆ (ಪ್ರತಿ ವರ್ಗಕ್ಕೆ ಮೂರು ಹೆಸರುಗಳು)	ಅನ್ವಯಿಸುವುದಿಲ್ಲ
14	(ಎ) ಸಂಬಂಧಿತ ನಮೂನೆಗಳು ಮತ್ತು (ಬಿ) ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಗಳ ವಿವರಗಳು ಇಲ್ಲಿ ಲಭ್ಯವಿದೆ:	https://ibbi.gov.in ಭೌತಿಕ ವಿಳಾಸ : ಅನ್ವಯಿಸುವುದಿಲ್ಲ

ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ನ್ಯಾಯಮಂಡಳಿ, ಬೆಂಗಳೂರು ಪೀಠವು 12ನೇ ಜೂನ್ 2025 (ಆದೇಶದ ಪ್ರತಿಯನ್ನು 20ನೇ ಜೂನ್, 2025 ರಂದು ಸ್ವೀಕರಿಸಲಾಗಿದೆ) ರಂದು ಎಸೆನ್ಸಿಯಲ್ ಲಾಜಿಸ್ಟಿಕ್ಸ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ನ ಕಾರ್ಪೊರೇಟ್ ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಪ್ರಾರಂಭಿಸಲು ಆದೇಶಿಸಿದೆ ಎಂದು ಈ ಮೂಲಕ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ.

ಎಸೆನ್ಸಿಯಲ್ ಲಾಜಿಸ್ಟಿಕ್ಸ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ನ ಸಾಲಗಾರರು ಈ ಮೂಲಕ ಪ್ರವೇಶ ಸಂಖ್ಯೆ 10-ರ ವಿರುದ್ಧ ನಮೂದಿಸಲಾದ ವಿಳಾಸದಲ್ಲಿ ಮಧ್ಯಂತರ ರೆಸಲ್ಯೂಶನ್ ವೃತ್ತಿಪರರಿಗೆ 4ನೇ ಜುಲೈ 2025 ರಂದು ಅಥವಾ ಅದಕ್ಕೂ ಮೊದಲು ತಮ್ಮ ಹಕ್ಕುಗಳನ್ನು ಪುರಾವೆಯೊಂದಿಗೆ ಸಲ್ಲಿಸಲು ಕರೆ ನೀಡಲಾಗಿದೆ.

ಹಣಕಾಸು ಸಾಲದಾತರು ತಮ್ಮ ಹಕ್ಕುಗಳನ್ನು ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನಗಳ ಮೂಲಕ ಮಾತ್ರ ಪುರಾವೆಯೊಂದಿಗೆ ಸಲ್ಲಿಸಬೇಕು. ಎಲ್ಲಾ ಇತರ ಸಾಲದಾತರು ವೈಯಕ್ತಿಕವಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನಗಳ ಮೂಲಕ ಪುರಾವೆಯೊಂದಿಗೆ ಕ್ಲೈಮ್‌ಗಳನ್ನು ಸಲ್ಲಿಸಬಹುದು.

ನಮೂದು ಸಂಖ್ಯೆ 12 ರ ವಿರುದ್ಧ ಪಟ್ಟಿ ಮಾಡಲಾದ ಒಂದು ವರ್ಗಕ್ಕೆ ಸೇರಿದ ಹಣಕಾಸು ಸಾಲಗಾರ, ನಮೂನೆ ಸಂಖ್ಯೆ 13 ರ ವಿರುದ್ಧ ಪಟ್ಟಿ ಮಾಡಲಾದ ಮೂರು ದಿವಾಳಿತನದ ವೃತ್ತಿಪರರಿಂದ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯ ಆಯ್ಕೆಯನ್ನು ಸೂಚಿಸಬೇಕು. CA-ಅನ್ವಯಿಸುವುದಿಲ್ಲ ಕ್ಲೈಮ್‌ನ ಸುಳ್ಳು ಅಥವಾ ತಪ್ಪುದಾರಿಗಳನ್ನು ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸುವುದು ದಂಡವನ್ನು ಆಕರ್ಷಿಸುತ್ತದೆ.

ಅಧ್ಯಂತರಿ ಹರೀಶ್

ಮಧ್ಯಂತರ ನಿರ್ಣಯ ವೃತ್ತಿಪರ

ಎಸೆನ್ಸಿಯಲ್ ಲಾಜಿಸ್ಟಿಕ್ಸ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್

ದಿನಾಂಕ: 22-06-2025
ಸ್ಥಳ: ಬೆಂಗಳೂರು

Reg.No.IBBI/IPA-001/IP-P01064/2017-2018/11757
AFA 31-12-2025 ರವರೆಗೆ ಮಾನ್ಯವಾಗಿರುತ್ತದೆ

Piccadilly Agro Industries Limited
CIN: L01115HR1994PLC032244
Regd. Office: Village Bhadson Umri, Indri Road Tehsil Indri, Distt. Karnal, Haryana-132117

FORM NO. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another

U GRO Capital Limited
4th Floor, Tower 3, Equinox Business Park, LBS Road, Kuria, Mumbai 400070
POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) (FOR IMMovable PROPERTY)

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-168, 2nd Floor, Anna Salai, Chennai-600016. E-mail: aucton@hindujahousingfinance.com
Branch Office: Office No. 311 & 312, 3rd Floor, ITI, North Towers-A8, Netaji Subhash Place, Pitampura, Delhi-110034

Dudhsagar Dairy
India's Largest Co-operative Dairy
Mehsana District Co-operative Milk Producers' Union Ltd
Post Box No.1, Highway, Mehsana-384002 Phone: 02762-253201

Harjeet Singh Gill (Director)
DIN: 10424289
Date: 23/06/2025
Place: Delhi

HDB Financial Services Limited
Possession Notice 13(4) Under Sarfaesi Act
REGISTERED OFFICE: RADHIKA 2ND FLOOR, LAW GARDEN ROAD, NAVRANGPURA, AHMEDABAD, GUJARAT, PIN CODE: 380009 BRANCH OFFICE: HDB Financial Services Limited, Kharsa No 47, Behind OX Ford School, Vikaspuri Delhi 110018

NORTHERN RAILWAY
Office of the Principal Chief Materials Manager
Headquarters Office, Baroda House, New Delhi-110001
Mail ID : salernr365@gmail.com

POSSESSION NOTICE
Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) / Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

"IMPORTANT"
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Moneywise Financial Services Pvt. Ltd.
www.smcfinance.com
Head Office Address:- 11-6B, Shanti Chambers, Pusa Road, New Delhi - 110005
Total Free Number: 180 011 88 18 Email : nbccare@smcfinance.com
NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTY

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Old Domlur, Korangala Inner Ring Road, Next to EGL Business Park, Challenghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A. Arya Samaj Road, Karol Bagh, New Delhi-110005.

CHOLA CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office : Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T. N.
DEMAND NOTICE
UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

Moneywise Financial Services Pvt. Ltd.
www.smcfinance.com
Head Office Address:- 11-6B, Shanti Chambers, Pusa Road, New Delhi - 110005
Total Free Number: 180 011 88 18 Email : nbccare@smcfinance.com
NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTY

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ESSENTIAL LOGISTICS PRIVATE LIMITED

FEDBANK FINANCIAL SERVICES LTD.
Registered Office : Unit No. 1101, 11th Floor, Cignus, Plot No 7 A, Powai, Pasopli, Mumbai 400087
DEMAND NOTICE Under the Provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The Act") and the Security Interest (Enforcement) Rules, 2002 ("The Rules")

Moneywise Financial Services Pvt. Ltd.
www.smcfinance.com
Head Office Address:- 11-6B, Shanti Chambers, Pusa Road, New Delhi - 110005
Total Free Number: 180 011 88 18 Email : nbccare@smcfinance.com
NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTY

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ESSENTIAL LOGISTICS PRIVATE LIMITED on 12-06-2025 (Copy of Order received on 20-Jun-25).
The creditors of ESSENTIAL LOGISTICS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 4-07-2025 to the interim professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

...continued from previous page.

BASIS OF OFFER PRICE

The "Basis of Offer Price" on page 160 of the offer document has been updated with the above price band. Please refer to the website of the BRLM for the "Basis of Offer Price" updated with the above price band. You can scan the QR code given on the first page of this Advertisement for the chapter titled "Basis of Offer Price" on page 160 of the Red Herring Prospectus.

INDICATIVE TIMELINE FOR THE OFFER

Sequence of Activities	Listing within 1 + 3 days [Issue Closing Date
Application Submission by investors	Electronic application [Online ASBA through 3- in 1 accounts]- Up to 5 pm on day June 26, 2025 Electronic Application [Bank ASBA through Online channels [like Internet banking and Syndicate etc]- Upto 4 pm on June 26, 2025 Electronic Application [Syndicate Non Retail , Non Individual Applications] – Upto 3 pm on June 26, 2025 Physical Application { Bank ASBA}- Upto 1 pm on T day June 26, 2025 Physical Applications{ Syndicate Non Retail, Non individual applications of QIBs and NIS}- Upto 12 on June 26, 2025 and Syndicate members shall transfer such applications to banks before 1 pm on T day June 26, 2025
Bid Modification	From Isssue opening date up to 5 pm on June 26, 2025
Validation of bid details with depositories Reconciliation of UPI mandate transactions (based on the guidelines issued by NPCI from time to time); Among Stock Exchanges – Sponsor Banks – NPCI and NCFI – PSPs/ TPAPs - issuer banks; Reporting formats of bid information, UPI analysis report and compliance timelines	From Issue Opening date to 5 pm on June 26, 2025 On Daily basis Merchant Bankers to submit to SEBI sought as and when
UPI mandate acceptance time	June 26, 2025 – 5 pm
Issue closure	June 26, 2025 – 4 pm for QIB and NII categories June 26, 2025 – 5 pm for Retail and other reserved categories
Third party check on UPI applications	On daily basis and to be computed before 9 : 30 AM on T + 1 day
Third party check on non-UPI applications	On daily basis and to be computed before 1 pm on T + 1 day
Submission of final certificate - For UPI from Sponsor Bank - For bank ASBA from all SCSBs - For syndicate ASBA	UPI ASBA – Before 9: 30 pm on T day All SCSBs for Direct ASBA – before 7: 30 pm on June 26, 2025 Syndicate ASBA – Before 7:30 pm on June 26, 2025
Finalization of rejections and completion of basis	Before 6 pm on T +1 day
Approval of basis by stock exchange Issuance of fund transfer instructions in separate files for debit and unblock. For bank ASBA and online ASBA – To all SCSBs For UPI ASBA – To Sponsor Bank	Before 9 pm on T +1 day Intimation not later than 09: 30 on T + 2 Day Completion before 2 pm on T + 2 day for fund transfer Completion before 4 pm on T + 2 day for unlocking
Corporate action execution for credit of shares	Intimation before 2 pm on T + 2 day and Completion before 6 pm on T+ 2 day
Filing of listing application with Stock Exchanges and Issuance of trading notice	Before 7 : 30 pm on T + 2 Day
Publish allotment advertisement	On the website of the issuer BRLM and RTA – before 9 pm pm T + 2 Day In newspapers – on T + 3 day but not later than T+6 days
Trading starts	T + 3 day

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM.

ORIGINAL SIGNATORIES			CURRENT PROMOTERS		
Name of Promoters	Face Value (Rs.)	No. of Shares	Name of Promoters	Face Value (Rs.)	No. of Shares
Rama Kant Lakhota	10.00	2366335	Rama Kant Lakhota	10.00	2366335
Simran Lakhota	10.00	1523522	Simran Lakhota	10.00	1523522
			Neena Lakhota	10.00	2865937
			Nikita Lakhota	10.00	1520355

Listing: The equity shares offered through the Red Herring Prospectus are proposed to be listed on the Emerge Platform of NSE ("NSE EMERGE"). Our Company has received an "In-Principle" approval from the NSE for the listing of the Equity Shares to letter dated March 21st, 2025. For the purpose of the offer, the Designated Stock Exchange shall be NSE. A signed copy of the Red Herring prospectus has been submitted for registration to the ROC on [●] and Prospectus shall be filed with the ROC in accordance with Section 26(4) of the Companies Act 2013.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): Since the offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Red Herring Prospectus has been filed with SEBI. In terms of the SEBI Regulations, the SEBI shall not issue any observation on the issue document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page [●] of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF NSE (THE DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE, nor does it certify the correctness or completeness of any of the contents of the Offer Documents. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE" beginning on page [●] of the Red Herring Prospectus.

GENERAL RISK: Investments in equity and equity related securities involve a degree of risk and investors should not any funds in the issue unless they can afford to take risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India (SEBI) nor does SEBI guarantee accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 45 of the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS TO THE ISSUE Affinity Global Capital Market Private Limited 20B, Abdul Hamid Street, East India House, 1st Floor, Room No. 1F, Kolkata – 700069, West Bengal, India Telephone: +91 33 4004 7188 E-mail: compliance@affinityglobal.in Investor Grievance ID: investor@affinityglobalcap.in Website: www.affinityglobalcap.in Contact Person: Ms. Shruti Bhalotia/ Mr Anandharup Ghoshal SEBI Registration Number: INM000012838	REGISTRAR TO THE ISSUE Cameo Corporate Services Limited Subramanian Building* 1 Club House Road, Chennai- 600 002 Tel: +91 40 6716 2222 E-mail: priya@cameoindia.com Investor Grievance e-mail: investor@cameoindia.com Website: www.cameoindia.com Contact Person: Mrs. K. Sreepriya SEBI Registration No.: INR000003753	COMPANY SECRETARY AND COMPLIANCE OFFICER Ms. Nidhi Sharma Company Secretary & Compliance Officer Kamalaya Centre 156A, Lenin Sarani, Room No-302, 3rd Floor Kolkata West Bengal-700013, Kolkata. Tel: [●]; Email: cs@ramatelecom.net Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.
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AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at https://www.acealphatech.in, the website of the BRLM to the Issue at: www.https://www.affinityglobalcap.in/, the website of NSE Emerge at https://www.nseindia.com/companies-listing/corporate-filings-offer-documents, respectively.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: Kamalaya Centre 156A, Lenin Sarani, Room No-302, 3rd Floor Kolkata West Bengal-700013, Kolkata and the Registered Brokers, RTAs and CDPs participating in the Issue. Bid-cum-application Forms will also be available on the website of NSE EMERGE and the designated branches of SCSBs, the list of which is available at websites of the stock exchanges and SEBI.

APPLICATION SUPPORTED BY BLOCKED AMOUNT (ASBA): All investors in this issue have to compulsorily apply through ASBA. The investors are required to fill the ASBA form and submit the same to their banks. The SCSB will block the amount in the account as per the authority contained in ASBA form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

For more details on the offer proceeds and how to apply please refer to the details given in application forms and abridged prospectus and also please refer to the chapter "Issue Procedure" beginning on page 396 of the Red Herring Prospectus.

BANKER TO THE OFFER: Kotak Mahindra Bank Limited

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

Place : Kolkata, West Bengal
Date : June 23, 2025
DISCLAIMER: RAMA TELECOM LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Red Herring Prospectus with the Registrar of Companies, Kolkata and thereafter with SEBI and the Stock Exchange. The Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager to the Offer at www.affinityglobalcap.in, website of the NSE at www.nseindia.com and website of Issuer Company at www.ramatelecom.net. Any potential investors should note that investment in Equity Shares involves a high degree of risk and for details relating to the same, please refer to and rely on the Red Herring Prospectus, including the Section titled "Risk Factors" beginning on Page No. 45 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the US Securities Act of 1933, as amended ("The Securities Act") or any state securities law in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in "offshore transaction" in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

KIRIN ADVISORS

(THIS IS NOT AN OFFER DOCUMENT. THIS IS A CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED JUNE 16, 2025 AND THE ADVERTISEMENT PUBLISHED DATED JUNE 17, 2025.)

ACE ALPHA TECH LIMITED
CIN: U74140DL2012PLC243246

Our Company was incorporated as a Private Limited Company with the name of "DM Prime Square Research & Analytics Private Limited" under the Companies Act, 1956 vide certificate of incorporation dated October 08, 2012, issued by Registrar of Companies, Delhi, bearing CIN U74140DL2012PTC243246. Further, our Company name changed in pursuance of a special resolution passed by the members of our Company at the Extra-Ordinary General Meeting held on 13th March, 2024 and the name of our Company was changed from "DM Prime Square Research & Analytics Private Limited" to "Ace Alpha Tech Private Limited" & Registrar of Companies, Delhi has issued a new certificate of incorporation pursuant to change of name dated 17th May, 2024.

Registered Office: A/28 1st Floor, Jhilmil Industrial Area, Shahdara, East Delhi- 110095
Corporate Office: A-39, 2nd Floor, Sector 64 Noida, Gautam Buddh Nagar, Uttar Pradesh – 201301
Tel No.: +91 8851347242; Email: compliance@acealphatech.in. Website: www.acealphatech.in
Contact Person: Ms. Priyanka, Company Secretary and Compliance Officer

OUR PROMOTERS: MR. GAURAV SHARMA AND M/s ARIKA SECURITIES PRIVATE LIMITED

THE ISSUE*

INITIAL PUBLIC ISSUE OF UPTO 46,70,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH OF ACE ALPHA TECH LIMITED FOR CASH AT A PRICE OF ₹ [-] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [-] PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING TO ₹ [-] LAKHS COMPRISING A FRESH ISSUE OF UP TO 35,48,000 EQUITY SHARES AGGREGATING UP TO ₹ [-] LAKHS AND AN OFFER FOR SALE OF UP TO 11,22,000 EQUITY SHARES, OF WHICH 2,64,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ [-] AGGREGATING TO ₹ [-] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"), AND NET ISSUE TO PUBLIC OF 44,06,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH AT A PRICE OF ₹ [-] AGGREGATING TO ₹ [-] LAKHS (HEREINAFTER REFERRED TO AS THE "NET ISSUE") THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.59% AND 25.09% RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.
*Subject to finalization of basis of allotment.

CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED JUNE 16, 2025 AND ADVERTISEMENT DATED JUNE 17, 2025

This is with reference to the Red Herring Prospectus (RHP) dated June 16, 2025 and the advertisement dated June 17, 2025 for the proposed Initial Public Offering (IPO) of ACE Alphatech Limited.

Investors are hereby informed of the following revisions in the issue details:

- Revised Price Band: ₹65 – ₹69 per equity share
- Revised Market Lot Size: 2,000 equity shares
- Revised Fresh Issue Size: upto 35,48,000* equity shares (revised in view of the change in the price band)
*It excludes the portion of OFS of upto 11,22,000 shares

Consequent to the revision in the price band and market lot size, the number of equity shares available for allocation has been updated as follows.

Particulars of the issue	No. of shares
Retail Individual Investors	15,44,000
Non-Institutional Applicants	6,62,000
Anchor	13,20,000
QIB	8,80,000
Market Maker	2,64,000
Total	46,70,000

All other terms and conditions of the IPO remain unchanged

The changes set out above are to be read in conjunction with the RHP dated June 16, 2025, Advertisement dated June 17, 2025 and accordingly, all references to this information in the RHP, Abridged Prospectus, GID, Application Forms stands amended pursuant to this Corrigendum. Investors should read this Corrigendum along with the RHP before making an investment decision with respect to the Offer.

BOOK RUNNING LEAD MANAGER TO THE ISSUE NARNOLIA FINANCIAL SERVICES LIMITED Address: 201, 2 nd Floor, Marble Arch, 236 B A.J.C Bose Road, Kolkata, West Bengal-700020, India SEBI Registration Number: INM000010791 CIN: U51909WB1995PLC072876 Website: www.narnolia.com Contact Person: Mr. Rajveer Singh Telephone: 033-40501500 Email: ipo@narnolia.com	REGISTRAR TO THE ISSUE SKYLINE FINANCIAL SERVICES PRIVATE LIMITED Address: D-153 A, 1 st Floor Okhla Industrial Area, Phase-I New Delhi -110 020, India CIN: U74899DL1995PTC071324 SEBI Registration Number: INR000003241 Website: www.skylinert.com Contact Person: Mr. Anuj Rana Telephone: +91 011-40450193-97 Email: ipo@skylinert.com	COMPANY SECRETARY AND COMPLIANCE OFFICER ACE ALPHA TECH LIMITED Ms. Priyanka Company Secretary and Compliance Officer A/28 1 st Floor, Jhilmil Industrial Area, Shahdara, East Delhi, India, 110095, Telephone: +91 8851347242 E-mail: compliance@acealphatech.in Website: www.acealphatech.in Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.
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All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR ACE ALPHA TECH LIMITED
Sd/-
Ms. Priyanka
Company Secretary & Compliance Officer

Disclaimer: Ace Alpha Tech Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, Delhi on June 16, 2025 and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at the website www.acealphatech.in of the BRLM to the Issue at: www.narnolia.com, the website of BSE SME at https://www.bsesme.com/, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 24 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ESSENTIAL LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	ESSENTIAL LOGISTICS PRIVATE LIMITED
2 Date of incorporation of corporate debtor	4th September 2018
3 Authority under which corporate debtor is incorporated / registered	REGISTER OF COMPANIES - BANGALORE
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63030KA2018PTC115981
5 Address of the registered office and principal office (if any) of corporate debtor	No. 68, Opp. KBD Bommanahalli Village, Nelamangala Taluk, Bengaluru, Karnataka, 562123
6 Insolvency commencement date in respect of corporate debtor	12-June-2025 (Copy of NCLT Order uploaded on 20-6-2025)
7 Estimated date of closure of insolvency resolution process	9th December 2025
8 Name and registration number of the insolvency professional acting as interim resolution professional	ADDANKI HARESH IBBI/IPA-001/IP-P01064/2017-2018/11757
9 Address and e-mail of the interim resolution professional, as registered with the Board	No.36/1, 2nd floor, Munivenkatappa Complex Bellary Road, Ganga Nagar Bangalore - 560032 addanki.haresh@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	No.36/1, 2nd floor, Munivenkatappa Complex Bellary Road, Ganga Nagar Bangalore - 560032. cirp.essential@gmail.com
11 Last date for submission of claims	04-07-2025
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ESSENTIAL LOGISTICS PRIVATE LIMITED on 12-06-2025 (Copy of Order received on 20-Jun-25).

The creditors of ESSENTIAL LOGISTICS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 4-07-2025 to the interim professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

ADDANKI HARESH
Interim Resolution Professional for
Essential Logistics Private Limited
Date:23-06-2025 Reg.No.IBBI/IPA-001/IP-P01064/2017-2018/11757
Place: Bangalore AFA Valid upto 31-12-2025

"IMPORTANT"

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